

## Kapil Kumar Sahu Vs State Of Chhattisgarh

**Court:** Chhattisgarh High Court

**Date of Decision:** May 15, 2018

**Hon'ble Judges:** Manindra Mohan Shrivastava, J

**Bench:** Single Bench

**Advocate:** Rajkumar Pali, Majid Ali

**Final Decision:** Dismissed

### Judgement

Conviction,Sentences

Under Section 363 of IPC,"R.I. for 3 years and fine of Rs.500/- in default of which, additional R.I., for 1 month.

Under Section 366-A of IPC,"R.I. for 3 years and fine of Rs.1000/- in default of which, additional R.I., for 3 months.

Under Section 376 of IPC,"R.I. for 10 years and fine of Rs.1000/- in default of which, additional R.I., for 3 months.

Under Section 6 of the Protection of Children

From Sexual Offences Act, 2012","R.I. for 10 years and fine of Rs.1000/- in default of which, additional R.I., for 3 months.